

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application Nos. 040/00172/2018

Date of Order: This, the 4<sup>th</sup> day of May 2018

**THE HON'BLE MR. S.N. TERDAL, JUDICIAL MEMBER**

Shri Jogen Chandra Das  
S/o Lakshi Ram Das  
Working as Administrative Officer  
Central Ground Water Board  
Govt. of India  
Ministry of Water Resources, RD & GR  
Betkuchi, Guwahati – 35.

...Applicant

By Advocate: Mr. M. Chanda, U. Dutta, D. Neog & J. Tikkom

-Versus-

1. Union of India  
Through Secretary Govt. of India  
Ministry of Water Resources, RD & GR  
Shram Shakti Bhawan, Rafi Marg  
New Delhi – 110 001.
2. The Chairman  
Central Ground Water Board  
Ministry of Water Resources, RD & GR  
NH-4, Faridabad, Haryana – 121001.
3. The Director (Admn)  
Central Ground Water Board  
Ministry of Water Resources, RD & GR  
NH-IV, Bhujal Bhawan  
Faridabad, Haryana  
Pin Code – 121 001.

4. The Regional Director  
Central Ground Water Board  
Ministry of Water Resources, RD & GR  
N.E. Region, Betkuchi  
Opp. ISBT, Guwahati – 781 035.

... Respondents

By Advocate: Mr. S.K. Ghosh, Addl. CGSC

**O R D E R (ORAL)**

**MR. S.N. TERDAL, MEMBER (J):**

Heard Mr. M. Chanda, learned counsel for the Applicant. Perused the O.A. and the documents.

2. Admit. Issue notice to the Respondents. Mr. S.K. Ghosh, learned Addl. CGSC accepts notices on behalf of all the Respondents.

3. At this stage, Mr. M. Chanda, learned counsel for the Applicant submits that this O.A. may be heard for final disposal as he is requesting only for consideration of his comprehensive representation that he is going to submit before the competent authority through Regional Director and same may be directed to be disposed of within a time frame.

4. Mr. S.K. Ghosh, learned Addl. CGSC representing the Respondents consented to the said request of the learned counsel for the Applicant.

5. In view of the above, the O.A. is disposed of with a direction to the Respondents to dispose of the comprehensive representation going to be filed by the Applicant within 15 (fifteen) days and said representation be disposed of by the Respondents within two months by passing a speaking order.

**Until then, the Applicant shall not be disturbed from the present place of posting at Guwhati.**

6. No order as to costs.

**(S.N. TERDAL)  
JUDICIAL MEMBER**

**PB**

APPLICANT'S ANNEXURES:

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1	Annexure A1	A copy of the Impugned Transfer and Posting Order dated 25.04.2018.	16
2	Annexure – A2	A copy of the Representation dtd. 19.12.2017.	17
3	Annexure – A3	A copy of the Regional Director Letter dtd. 26.12.2017	18
4	Annexure – A4	A copy of representation dtd. 26.04.2018	19
5	Annexure – A5	A copy of the disability certificate dtd. 30.08.2017	20-21
6	Annexure – A6	A copy of the O.M dtd. 05.01.2016	22-23
7	Annexure – A7	A copy of the O.M dtd. 06.06.2014	24-25
8	Annexure – A8	A copy of the Regional Director letter dtd. 26.04.2018.	26
9	Annexure – A9	A copy of forwarding letter dtd. 27.04.2018	27
10	Annexure – A10	A copy of the judgment and order dtd. 08.04.2016	28-31